

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 609
CP-207/58(3)/ND/2022
RA/57/2023

IN THE MATTER OF:
Mr. Ankur Garg and Anr.

...APPLICANT

Vs.

M/s. Silvertone Papers Ltd. and Anr.

...RESPONDENT

Section
U/s 58(3) of Comp. Act, 2013

Order delivered on 06.06.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant
For the Respondent

:Adv.Sumangala Saxena
:

ORDER

RA/57/2023

This is an application filed under Rule 11 of the NCLT Rules, 2016 seeking restoration of the C.P. 207/58(3)/ND/2022 which was disposed of vide order dated 21.09.2023. Ld. Counsel on behalf of the Applicant is present and submitted that with the passage of time they do not want to press this application and seek liberty to withdraw the present application. Liberty is granted to the Applicant to withdraw present application i.e. RA/57/2023 and that the same is **dismissed** as **withdrawn**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)